



भारतीय दूरसंचार विनियामक
प्राधिकरण

TELECOM REGULATORY AUTHORITY OF INDIA

QUARTERLY E-NEWSLETTER

(April - June) 2026



In this Issue..

• From the Chairman's desk	03
• Brief of activities	05
• Consultations	06
• Regulation	11
• Open House Discussion	12
• Advocacy Initiatives	14
• TRAI at Events	17
• International Events	
• National Events	21
• Drive Test	25
• Consumer Outreach Programs	
• Telecom Subscriber report	30
• Judicial Pronouncements/ Legal Updates	33
• Workshops	36
• Miscellaneous	38
• HR Corner	39





From the Chairman's desk

Shri Anil Kumar Lahoti
Quarterly Review:
April - June, 2026

The second quarter of 2026 reflected TRAI's continued efforts to ensure that regulation keeps pace with the changing nature of India's communications ecosystem. As traditional boundaries between telecommunications, broadcasting and digital services become increasingly interconnected, the regulatory approach must not only address present requirements but also anticipate emerging service models, technologies and consumer expectations. During the quarter, TRAI's work focused on creating this balance by enabling innovation and competition while strengthening consumer safeguards, infrastructure readiness and regulatory certainty.

A significant part of this effort involved initiating dialogue on areas that are likely to shape the next phase of the communications sector. Consultation papers were issued on the regulatory framework for Application-based Linear Television Distribution services, satellite communication network authorisation and spectrum assignment, proliferation of public Wi-Fi networks, Vehicle-to-Everything communication, telecom consumer protection, and telecom consumer complaint redressal. Taken together, these consultations demonstrate a forward-looking approach towards areas where technological developments are creating new opportunities as well as new regulatory considerations. They also reaffirm the importance of participative policymaking in developing frameworks that are informed by consumers, industry, public institutions and other stakeholders.

The amendments to the Rating of Properties for Digital Connectivity Regulations, 2026, along with the revised Rating Manual 2026, further advanced the objective of integrating digital connectivity into the planning and development of buildings. The introduction of structured assessments for under-construction properties, digital connectivity audits, technology-neutral infrastructure approaches and standardised performance assessment recognises that reliable indoor connectivity is becoming an essential component of modern infrastructure. The revised framework seeks to encourage connectivity considerations at the design and construction stages rather than addressing them only after a property becomes operational.

Consumer trust remains fundamental to the sustainable growth of the communications sector. During the quarter, regulatory proposals were advanced to strengthen grievance redressal mechanisms and improve the availability of affordable Voice and SMS-only tariff options across different validity periods. These initiatives seek to ensure that consumers are able to access services suited to their requirements, understand the choices available to them and obtain effective redressal when service expectations are not met.

TRAI also continued to strengthen evidence-based oversight of service quality through Independent Drive Tests conducted across cities, metro corridors, highways and railway routes in different parts of the country. By assessing network performance in real-world conditions and making the findings available in the public domain, these exercises contribute to greater transparency and accountability. They also provide service providers with objective inputs for identifying performance gaps and improving the quality of services experienced by consumers.

Regulation is most effective when it is supported by continuous engagement and informed participation. Open House Discussions, workshops and consumer outreach programmes conducted across the country provided platforms to build awareness and receive feedback on consumer rights, digital connectivity, spam prevention, broadcasting services and emerging regulatory developments. Such engagement helps bridge the distance between regulatory frameworks and the everyday experiences of consumers and stakeholders.

As India's reliance on digital communication continues to deepen, the regulatory challenge is no longer limited to managing individual services or technologies. It increasingly involves creating an ecosystem that is resilient, inclusive, trusted and capable of adapting to technological change. TRAI remains committed to pursuing this objective through transparent policymaking, stronger consumer protection, measurable service quality and regulatory frameworks that support responsible innovation and sustainable sectoral growth.

Brief of Activities

Consultation Paper

1. TRAI released Consultation Paper on 'Formulation of a Regulatory Framework for Application-based Linear Television distribution (ALTD) Services (Including Free Ad-Supported Streaming Television (FAST) Services)'

6th April 2026 - The Telecom Regulatory Authority of India (TRAI) released a Consultation Paper titled 'Formulation of a Regulatory Framework for Application-based Linear Television distribution (ALTD) Services (Including Free Ad-Supported Streaming Television (FAST) Services)'. The primary purpose of the present Consultation Paper is to seek inputs on terms and conditions for grant of authorisation and service provisioning to the application providers offering 'Application-based Linear Television Distribution (ALTD) Services' and the obligations applicable to broadcasters, content providers and aggregators for placing linear TV channels on ALTD platforms. Stakeholders were requested to provide their written comments and counter comments, if any, by 4th May 2026 and 18th May 2026 respectively. Press Release No. 48/2026 on this subject may be accessed via the link given below

https://www.trai.gov.in/sites/default/files/2026-04/PR_No.48of2026.pdf

2. TRAI released Consultation Paper on Draft Telecom Consumer Protection (Thirteenth Amendment) Regulation, 2026

7th April 2026-The Telecom Regulatory Authority of India (TRAI) released the Draft Telecom Consumer Protection (Thirteenth Amendment) Regulation, 2026.

TRAI had earlier issued Telecom Consumer Protection (twelfth Amendment) Regulation, 2024 wherein the Authority mandated that every telecom service provider shall offer at least one Special Tariff Voucher exclusively for Voice and SMS. Subsequent to this, it was observed that only a few Special Tariff Vouchers (STVs) are being offered for Voice and SMS.

TRAI observed that Telecom Service Providers are currently offering only a limited number of such plans. Consumers have since requested shorter-duration Voice & SMS-only packs. To address this, TRAI now considers it necessary to address this issue by mandating that for every unique validity period offered under Special Tariff Vouchers with Voice, SMS and Data, the service provider shall also offer a corresponding Special Tariff Voucher exclusively for Voice and SMS. Such Special Tariff Vouchers shall be priced with largely proportional reduction in tariff. Stakeholders requested to submit their written comments by 28th April 2026. . Press Release No. 49/2026 on this subject may be accessed via the link given below

https://www.trai.gov.in/sites/default/files/2026-04/PR_No.49of2026.pdf



4. TRAI released a consultation paper on the Framework for Satellite Communication Network Authorisation, and Assignment of Spectrum to Satellite Communication Network Providers

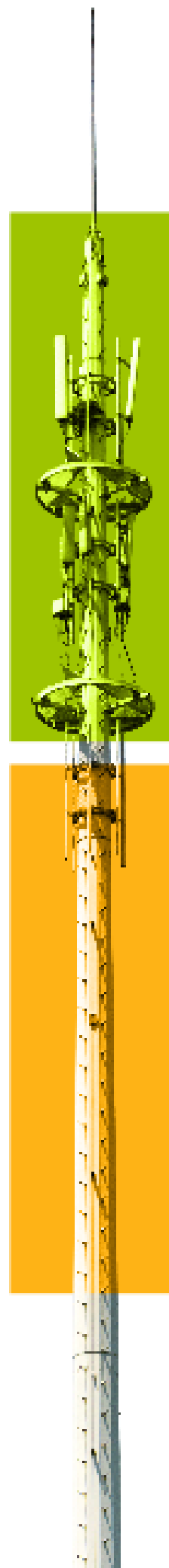
8th April 2026- The Telecom Regulatory Authority of India (TRAI) released a consultation paper regarding the 'Framework for Satellite Communication Network Authorisation, and Assignment of Spectrum to Satellite Communication Network Providers'. The primary purpose of this Consultation Paper is to provide terms and conditions for Satellite Communication Network (SCN) authorisation including provision of assignment of spectrum for both feeder link as well as user link under such authorisation. Stakeholders were requested to provide their written comments and counter comments, if any, by 6th May 2026 and 20th May 2026 respectively. Press Release No. 50/2026 on this subject may be accessed via the link given below

https://www.trai.gov.in/sites/default/files/2026-04/PR_No.50of2026.pdf

5. Extension of the last date to receive comments and counter-comments on the Consultation Paper "Draft Telecom Commercial Communication Preference {Third Amendment} Regulations, 2026"

10th April 2026 - The Telecom Regulatory Authority of India (TRAI) released a Consultation on "Draft Telecom Commercial Communication Preference {Third Amendment} Regulations, 2026" on 13th March 2026. The last date for submission of comments on the issues raised in the consultation by the Stakeholders was 12th April 2026 and for counter comments was 27th April 2026. Keeping in view of the requests received from Stakeholders for extension of time for submission of comments on the ground that the proposed amendments to the TCCCP Regulations have significant business, commercial, regulatory, technical, and financial implications and therefore require detailed examination and internal deliberations., it was decided to extend the last dates for submission of comments on the issues raised in the Consultation Paper by 19th April 2026 and Counter comments by 4th May, 2026. Press Release No. 51/2026 on this subject may be accessed via the link given below

https://www.trai.gov.in/sites/default/files/2026-04/PR_No.51of2026.pdf



6. TRAI Released Consultation Paper on "Proliferation of Public Wi-Fi Networks in India"

27th April 2026 - The Telecom Regulatory Authority of India (TRAI) released a Consultation Paper on the "Proliferation of Public Wi-Fi Networks in India".

The primary purpose of the present Consultation Paper is to review the existing regulatory framework, identifying challenges affecting the proliferation of public Wi-Fi networks, and inviting comments from stakeholders on measures to accelerate the growth of public Wi-Fi infrastructure across the country.

The Consultation Paper covers the following key areas:

- Overview of the Public Wi-Fi ecosystem in other countries and key takeaways from international experiences and global best practices.
- Assessment of the current status of Public Wi-Fi in India, including deployment trends and demand patterns.
- Identification of key issues and challenges affecting Public Wi-Fi proliferation in the country.
- Examining the roles of key stakeholders such as Central and State Governments, local bodies, TSPs/ISPs, and private entities for developing viable Public Wi-Fi models across rural areas, urban centres, and high-footfall locations.
- Examination of issues relating to authorisation, authentication, roaming, and billing systems within the Indian Public Wi-Fi ecosystem.
- Analysis of potential direct and indirect revenue models suitable for ensuring the sustainability of Public Wi-Fi in the Indian context.

Stakeholders were requested to provide their written comments and counter comments, if any, by 25th May 2026 and 8th June 2026 respectively. Press Release No. 54/2026 on this subject may be accessed via the link given below

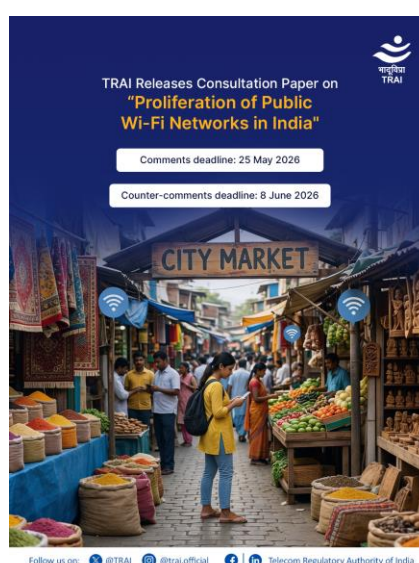
https://www.trai.gov.in/sites/default/files/2026-04/PR_No.54of2026.pdf

7. Extension of last date to receive comments on the Draft Telecom Consumers Protection (Thirteenth Amendment) Regulations, 2026

28th April 2026 - The Telecom Regulatory Authority of India (TRAI) released a "Draft Telecom Consumers Protection (Thirteenth Amendment) Regulations, 2026" on 7th April 2026 on TRAI's website for inviting comments of the stakeholders. The last date for receiving written comments on the draft amendment from the stakeholders was fixed as 28th April 2026.

In view of the requests received from stakeholders and their association for extension of time for submission of comments, it was decided to extend the last date for submission of written comments on the draft amendment upto 5th May 2026. Further, as requested by some stakeholders, counter comments were also invited on the comments. The last date for submission of counter comments was 12th May 2026. Press Release No. 56/2026 on this subject may be accessed via the link given below

https://www.trai.gov.in/sites/default/files/2026-04/PR_No.56of2026_0.pdf



8. TRAI released a consultation paper on the Regulatory Framework for Vehicle-to-Everything (V2X) Communication.

30th April 2026 — Telecom Regulatory Authority of India (TRAI) released a consultation paper on the Regulatory Framework for Vehicle-to-Everything (V2X) Communication. The paper has been placed on TRAI's Website (www.trai.gov.in)

Written comments on the issues raised in the consultation paper were invited from stakeholders by 28.05.2026 and counter-comments by 11.06.2026. Press Release No. 57/2026 on this subject may be accessed via the link given below

https://www.trai.gov.in/sites/default/files/2026-04/PR_No.57of2026.pdf

9. Extension of last date for submission of comments/counter comments on the Consultation Paper on 'Formulation of a Regulatory Framework for Application-based Linear Television Distribution (ALTD) Services (Including Free Ad-Supported Streaming Television (FAST) Services)'

4th May 2026 -The Telecom Regulatory Authority of India (TRAI) released a Consultation Paper on 'Formulation of a Regulatory Framework for Application-based Linear Television Distribution (ALTD) Services (Including Free Ad-Supported Streaming Television (FAST) Services)' on 6th April 2026. The last date for submission of comments on the issues raised in the Consultation Paper by the stakeholders was fixed as 4th May 2026 and for counter comments as 18th May 2026. In view of the requests received from stakeholders for extension of time for submission of comments, on the ground that the subject matter under consideration involves complex technical, operational and regulatory dimensions and required detailed examination, including international approaches and best practices. The last dates for submission of written comments and counter comments to 11th May 2026 and 25th May 2026 respectively. Press Release No. 58/2026 on this subject may be accessed via the link given below

https://www.trai.gov.in/sites/default/files/2026-05/PR_No.58of2026.pdf

10. Extension of the last date to receive comments/counter-comments on the TRAI's consultation paper on the Framework for Satellite Communication Network Authorisation, and Assignment of Spectrum to Satellite Communication Network Providers.

6th May 2026 - Telecom Regulatory Authority of India (TRAI), on 08.04.2026 released a consultation paper on the Framework for Satellite Communication Network Authorisation, and Assignment of Spectrum to Satellite Communication Network Providers. The last dates for submitting written comments and counter-comments on the issues raised in the consultation paper were fixed as 06.05.2026 and 20.05.2026, respectively. Keeping in view the requests of industry associations and stakeholders for an extension of time for submission of comments, it was decided to extend the last dates for the submission of written comments and counter comments up to 13.05.2026 and 27.05.2026, respectively. Press Release No. 59/2026 on this subject may be accessed via the link given below

https://www.trai.gov.in/sites/default/files/2026-05/PR_No.59of2026.pdf

11. TRAI released a consultation paper on the Draft Telecom Consumers Complaint Redressal (Fourth Amendment) Regulation, 2026

New Delhi, 7th May, 2026 - The Telecom Regulatory Authority of India (TRAI) released a consultation paper on the "Draft Telecom Consumers Complaint Redressal (Fourth Amendment) Regulation, 2026". TRAI had notified Telecom Consumers Complaint Redressal Regulation, 2012 (TCCRR2012), on 05.01.2012. The regulation was amended three times, i.e. in 2012, 2013 and 2014.

Modes of consumer engagement have evolved significantly since 2012. While IVRS remains relevant, consumers today increasingly use mobile applications, web-based portals, chatbots, and emails to register and track complaints. Further several provisions of existing regulation need modification to improve the efficiency, efficacy and operational details of complaint handling mechanism and its accessibility to consumers. The provisions regarding appeal against unsatisfactory handling of complaints also need modifications from the perspective of accessibility, clarity, efficiency, effectiveness and consumer convenience.

Accordingly, amendments in existing regulations have been prepared vide the Draft Telecom Consumers Complaint Redressal (Fourth Amendment) Regulation, 2026, which has been placed on TRAI's website www.trai.gov.in, for seeking comments from the stakeholders. The written comments on the issues raised in the Draft amendment, may be sent preferably by mail to adv.ca@traigov.in, by 5th June, 2026. Press Release No. 60/2026 on this subject may be accessed via the link given below

https://www.trai.gov.in/sites/default/files/2026-05/PR_No.60of2026.pdf

11. Extension of time to receive Comments and Counter-Comments on Consultation Paper on the "Proliferation of Public Wi-Fi Networks in India"

22 May 2026 - The Telecom Regulatory Authority of India (TRAI) released a Consultation Paper on the "Proliferation of Public Wi-Fi Networks in India" on 27th April 2026. The last date for submitting comments and counter-comments on the issues raised in the Consultation Paper was fixed as 25th May 2026 and 08th June 2026, respectively. Keeping in view the requests received from Industry associations and stakeholders for extending the date for submission of comments, it was decided to extend the last date for submission of comments and counter comments up to 1st June 2026 and 15th June 2026, respectively. Press Release No. 59/2026 on this subject may be accessed via the link given below

https://www.trai.gov.in/sites/default/files/2026-05/PR_No.62of2026.pdf

12. Extension of last date to receive comments/counter comments on TRAI's Consultation Paper on the Regulatory Framework for Vehicle-to-Everything (V2X) Communication

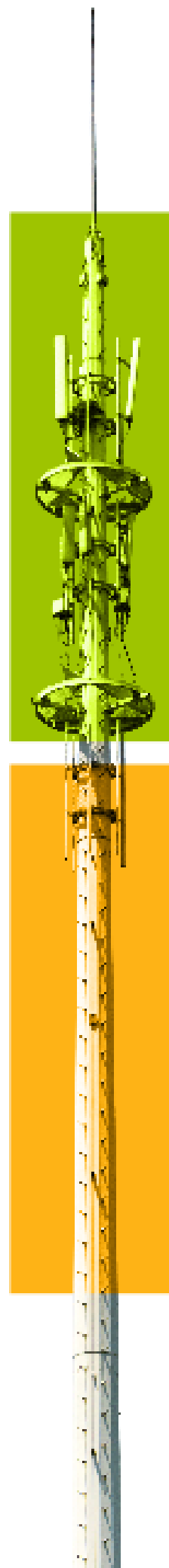
27th May 2026 – The Telecom Regulatory Authority of India (TRAI) released a consultation paper on the Regulatory Framework for Vehicle-to-Everything (V2X) Communication on 30.04.2026. The last date for the submission of written comments on the issues raised in the consultation paper from stakeholders was fixed for 28.05.2026 and counter-comments by 11.06.2026. Keeping in view the requests of a few stakeholders for an extension of time for submission of comments, it was decided to extend the last date for submission of written comments and counter comments up to 04.06.2026 and 18.06.2026 respectively. Press Release No. 64/2026 on this subject may be accessed via the link given below

https://www.trai.gov.in/sites/default/files/2026-05/PR_No.64of2026.pdf

13. "Extension of last date to receive Comments on the Draft Telecom Consumer Complaint redressal (Fourth Amendment) Regulation, 2026".

4th June 2026: The Telecom Regulatory Authority of India (TRAI) released the Draft Telecom Consumer Complaint Redressal (Fourth Amendment) Regulations, 2026 on 7th May 2026. The last date for the submission of comments on the Draft Regulations was fixed for 5th June 2026. Keeping in view the requests of industry associations and stakeholders for an extension of time for submission of comments., it was decided to extend the last date for the submission of written comments up to 12th June 2026. Further as requested by some stakeholders, counter comments were also invited on the comments received. The last date for submitting counter-comments was 19th June 2026. Press Release No. 68/2026 on this subject may be accessed via the link given below

https://www.trai.gov.in/sites/default/files/2026-06/PR_No.68of2026.pdf



Regulation

TRAI released 'Rating of Properties for Digital Connectivity (Amendment) Regulations, 2026 (3 of 2026)'

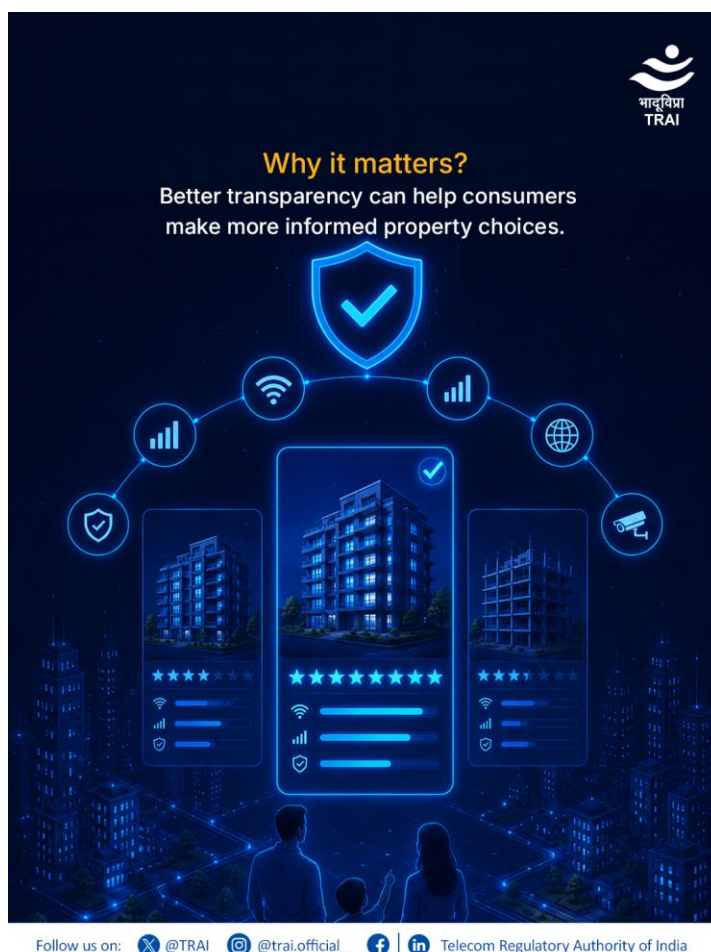
14th May 2026 - The Telecom Regulatory Authority of India (TRAI) released 'Rating of Properties for Digital Connectivity (Amendment) Regulations, 2026 (3 of 2026)' on 13th May 2026.

TRAI had released a Consultation Paper on 27th February 2026 seeking stakeholder inputs on certain proposed amendments to the Rating of Properties for Digital Connectivity Regulations, 2024 and the Rating Manual, based on the implementation experience. During the course of implementation, stakeholder interactions and capacity building exercises, TRAI received feedback from Property Managers, Digital Connectivity Rating Agencies (DCRAs), service providers and other stakeholders regarding certain practical aspects of implementation. These included issues relating to differentiation of rating levels, assessment of properties under construction, categorisation of property types, and the need for enabling property managers of existing properties to assess digital connectivity infrastructure prior to applying for formal ratings.

The regulations shall apply to property managers seeking rating or audit of properties for digital connectivity, Digital Connectivity Rating Agencies, In-Building Solution Providers establishing IBS within properties, and service providers integrating their telecommunication networks with the digital communication infrastructure, including IBS, of the properties for provision of telecommunication services.

These amendments and refinements are aimed at enhancing clarity, improving implementation, strengthening transparency and accountability, facilitating wider participation of relevant stakeholders, and promoting robust, future-ready and non-discriminatory digital connectivity infrastructure across properties, while preserving the core principles and objectives of the Digital Connectivity Rating framework. Press Release No. 61/2026 on this subject may be accessed via the link given below

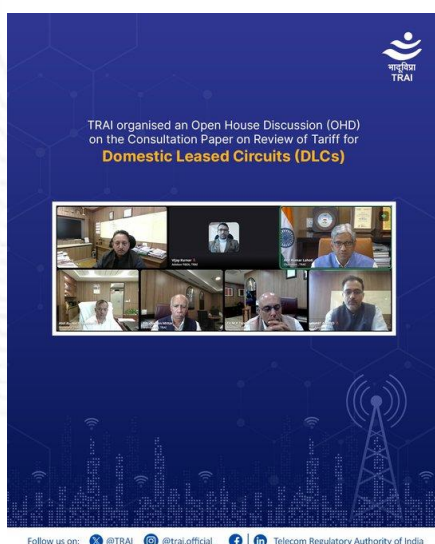
https://www.trai.gov.in/sites/default/files/2026-05/PR_No.61of2026.pdf



Open House Discussion

OHD on Consultation Paper on Review of Tariff for Domestic Leased Circuits (DLCs) on 17.04.2026 through virtual mode:

The Telecom Regulatory Authority of India (TRAI) released a consultation paper titled "Review of Tariff for Domestic Leased Circuits.", on January 23, 2026. A total of 18 comments and 4 counter-comments were received from associations, companies, firms, service providers, individuals, and consumer advocacy groups, all of which are available on the TRAI website. TRAI successfully conducted an Open House Discussion on the consultation paper on April 17, 2026. Stakeholders participated and shared their inputs on the tariff review, aiming to ensure transparency, fair pricing, and efficient telecom services



OHD on Consultation on Draft Telecom Commercial Communications Customer Preference (Third Amendment) Regulations, 2026 on 03.06.2026 through virtual mode.

The Telecom Regulatory Authority of India (TRAI) released a consultation paper on the draft 'Telecom Commercial Communications Customer Preference (Third Amendment) Regulations, 2026' on March 13, 2026. A total of 29 comments and 3 counter-comments were received from associations, companies, firms, service providers, individuals, and consumer advocacy groups; all of these are available on the TRAI website. TRAI successfully conducted an Open House Discussion on the consultation paper on June 3, 2026, providing a platform for stakeholders to discuss key measures for tackling spam and improving regulatory effectiveness.



Open House Discussion

OHD on Consultation Paper on Formulation of a Regulatory Framework for Application-based Linear Television Distribution (ALTD) Services (Including Free Ad-Supported Streaming Television (FAST) Services) on 10.06.2026 through virtual mode.

The Telecom Regulatory Authority of India (TRAI) released a Consultation Paper on the "Formulation of a Regulatory Framework for Application-based Linear Television Distribution (ALTD) Services (Including Free Ad-Supported Streaming Television (FAST) Services)" on April 6, 2026. A total of 35 comments and 11 counter-comments were received from associations, companies, organizations, firms, service providers, individuals, and consumer advocacy groups, all of which are available on the TRAI website.

TRAI successfully conducted an Open House Discussion on the consultation paper on June 10, 2026, to hear views from stakeholders and industry representatives regarding the proposed regulatory framework. As more people access linear TV channels through apps and connected platforms, the television distribution landscape continues to evolve.



OHD on Draft Telecom Consumers Protection (Thirteenth Amendment) Regulations, 2026 on 15.06.2026 through virtual mode.

The Telecom Regulatory Authority of India (TRAI) released a Consultation on "Draft Telecom Commercial Communication Preference (Third Amendment) Regulations, 2026" on 13th March 2026. A total of 29 comments and 03 counter-comments were received from associations, companies/organizations/firms, service providers, individuals, and consumer advocacy groups, all of which are available on the TRAI website. TRAI successfully conducted an Open House Discussion on the consultation paper on 15.06.2026 to hear views from stakeholders on the Draft Telecom Consumers Protection (Thirteenth Amendment) Regulations, 2026. It proposes the availability of Voice and SMS-only Special Tariff Vouchers across validity periods.



Advocacy Initiatives

Advocacy Initiatives

TRAI Workshop on “Rating of Buildings for Digital Connectivity” at Andhra Pradesh Secretariat

TRAI Regional Office, Hyderabad organized a Workshop on “**Rating of Buildings for Digital Connectivity**” on **04 June 2026** at the Secretariat, Velagapudi, Amaravati, Andhra Pradesh. The workshop was attended by officials from the Government of Andhra Pradesh, Telecom Service Providers (TSPs), Infrastructure Providers (IPs), architects, real estate stakeholders, Digital Connectivity Rating Agencies (DCRAs), and other industry representatives.

The objective of the workshop was to create awareness about TRAI’s **Rating of Properties for Digital Connectivity** for residential, commercial, institutional, and public buildings. The discussions highlighted the importance of integrating telecom infrastructure during the planning and construction stages of buildings to ensure seamless indoor digital connectivity. It was emphasized that nearly **80–85% of mobile data consumption takes place indoors**, underscoring the need for robust in-building connectivity solutions.

TRAI officials and industry experts delivered presentations on the rating framework, implementation methodology, in-building solutions (IBS), indoor connectivity, neutral host infrastructure, and the role of DCRAs. An interactive panel discussion was also held on implementation strategies and stakeholder coordination for improving indoor connectivity.

Municipal Administration & Urban Development (MA&UD) Department Government of Andhra Pradesh is considering incorporating the Digital Connectivity Rating Framework into projects under **Andhra Pradesh Capital Region Development Authority (APCRDA)**. The proposed framework envisages mandatory telecom infrastructure provisions such as underground OFC ducts, telecom shafts, equipment rooms, and other digital connectivity facilities as prerequisites for obtaining Occupancy Certificates.

The workshop received active participation from all stakeholders and successfully reinforced the importance of treating digital connectivity as an essential building utility to improve telecom service quality and enhance consumer experience.



Advocacy Initiatives

The 11th meeting of the Joint Committee of Regulators (JCoR) was held on April 16, 2026, at TRAI Headquarters to finalize action points against spam and unsolicited commercial communications. Sector regulators (RBI, SEBI, PFRDA, IRDAI, MeitY) will issue advisories to their regulated entities to migrate promotional communications from 10-digit numbers to the 140 series and prevent the misuse of the 1600 series for promotional calls.

To counter spam leveraging SIP/PRI resources, TRAI is examining regulatory measures, including auditing Direct Inward Dialing (DID) allocations exceeding twice the channel capacity and mandating a 90-day cooling-off period before DID reallocation. Additionally, RBI will coordinate with banks to address the diversion of service messages to unsecure unregulated channels, MeitY will facilitate data-sharing discussions with social media platforms for spam detection, and JCoR members will launch a joint consumer awareness campaign alongside guidelines being finalized by the Department of Consumer Affairs.

TRAI at Events

International

A TRAI delegation, led by Dr. M.P. Tangirala, Member (T), participated in the GSMA M360 Eurasia Conference held in Samarkand, Uzbekistan, where discussions focused on cybersecurity, network resilience, and measures for secure infrastructure



National Event

India's digital growth is entering its next phase, driven by policy, innovation and collaboration. At the [#COAI DIGICOM Summit 2026](#), Shri Anil Kumar Lahoti, Chairperson, TRAI, highlighted the need to strengthen networks, improve service quality, and build a secure, consumer-focused digital ecosystem.

The focus is clear - networks that not only connect, but enable India's digital ambitions.



“

India is accelerating its 6G ambitions under the **Bharat 6G Vision**, with a clear intent to emerge as a global leader in next-generation technologies. Realising this ambition hinges on sustained, strategic collaboration between government, industry, and academia to drive innovation, standardisation, and scalable deployment.

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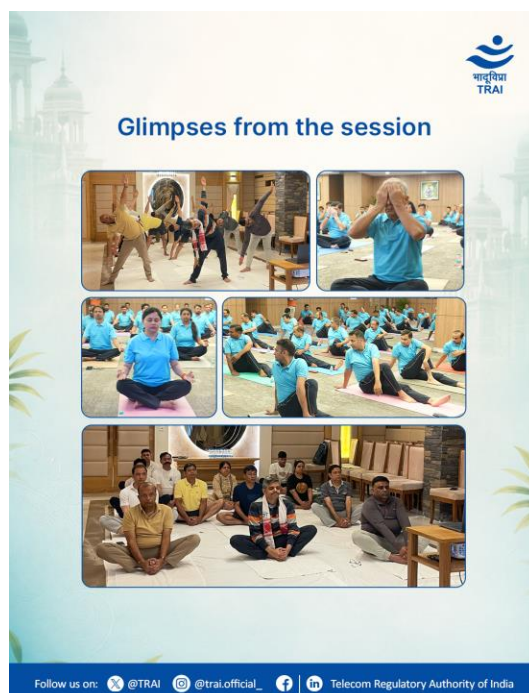
Shri Anil Kumar Lahoti
Chairman, TRAI

 भादुविप्रा
TRAI

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National Event

TRAI marked International Day of Yoga with a yoga session focused on wellness, balance and mindful living. This year's theme, Yoga for Healthy Ageing, reinforces yoga as a lifelong practice that supports physical, mental and emotional well-being across all ages.



भादूविप्रा के राजभाषा अनुभाग के द्वारा तिमाही जून, 2026 (01 अप्रैल से 30 जून, 2026) तक की गई गतिविधियों का विवरण:-

(क) प्राधिकरण में अप्रैल – जून 2026 के लिए दिनांक 16 जून 2026 को दोपहर 2.30 बजे से सायं 5.00 बजे तक भादूविप्रा में ऑफलाइन माध्यम से “कार्यालयी कामकाज में हिंदी का प्रयोग कैसे बढ़ाएँ” विषय पर एक हिंदी कार्यशाला का आयोजन किया गया जिसमें श्रीमती लेखा सरीन, पूर्व सहायक निदेशक, केन्द्रीय अनुवाद ब्यूरो, राजभाषा विभाग, गृह मंत्रालय, भारत सरकार द्वारा हिंदी कार्यशाला में वक्ता के रूप में व्याख्यान दिया गया।

कार्यशाला से संबंधित फोटो :-



Independent Drive Test

Drive Tests of Mobile Network

TRAI conducts the drive tests across all regions of the country.

The purpose of these drive tests is to assess and verify the real time quality of mobile network services (both voice & data) provided by Telecom Service Providers (TSPs).

During the IDT, TRAI captures performance of TSPs for key Quality of Service (QoS) parameters like Coverage, Call Drop Rate (CDR), Call Setup Success Rate (CSSR), data Download (DL) and Upload (UL) throughput etc., which are then published to inform Consumers and encourage TSPs to improve their services.

These IDTs have been designed to capture on ground mobile network performance of all TSPs across diverse environments like cities, hotspots, public transport hubs, etc. In this type of drive testing, live data and voice sessions are established using SIM cards from all TSPs over 2G, 3G, 4G, and 5G networks. Multiple advanced test handsets are used, and the sessions are monitored and analysed in real-time using advanced Software Systems.

1. Across Chandigarh, Mohali & Panchkula Urban Area (in Punjab LSA)

The Telecom Regulatory Authority of India (TRAI) released findings of Independent Drive Test (IDT) conducted across the Chandigarh, Mohali & Panchkula Urban Areas (in Punjab LSA), during the month of April 2026, for the information of general telecom consumers.

TRAI, through its appointed agency, conducted drive tests covering a 453.2 KMs city drive, 15 Hotspot locations and a 15Km Walk Test across—Chandigarh, Mohali & Panchkula Urban Areas during 6th April 2026 to 10th April 2026 in Punjab LSA.

These tests were conducted under the supervision of the TRAI Regional Office Jaipur. The observations presented in drive test reports represent the performance of the TSPs within the area/ route under test on the day / time of conducting the drive test.

https://www.trai.gov.in/sites/default/files/2026-06/PR_No.72of2026.pdf

2. Across metro routes in Sector-51 Noida to Depot Station (Aqua Line), Dwarka Sector-21 to Noida Electronic City (Blue Line 1), Vaishali to Yamuna Bank (Blue Line 2), Kirti Nagar to Brigadier Hoshiyar Singh (Green Line), Dwarka to Dhansa Bus Stand (Grey Line), Botanical Garden to Krishna Park Extension (Magenta Line), Deepali Chowk to Majlis Park (Magenta Line Ext.), New Delhi to Yashobhoomi Dwarka Sector-25 (Orange Line), Mayur Vihar-1 to MaujpurBabarpur (Pink Line), Shiv Vihar to Mayur Vihar-1 (Pink Line Ext.), Sector 55-56 to Phase-3 (Rapid Metro), Shaheed Sthal to Rithala (Red Line), Raja Nahar Singh (Ballabhgarh) to Kashmere Gate (Violet Line), Samaypur Badli to Millennium City Centre (Yellow Line) & Delhi to Meerut (Namo Bharat RRTS) etc.

The Telecom Regulatory Authority of India (TRAI) released findings of Independent Drive Test (IDT) conducted across metro routes under Delhi Metro Rail Corporation, Noida Metro Rail Corporation and National Capital Region Transport Corporation under Delhi LSA, during the month of Apr 2026, for information of general telecom consumers.

TRAI, through its appointed agency, conducted drive tests across 490 Km of metro routes during 01 st to 04th Apr 2026 & 14th Apr 2026 in Delhi LSA. These tests were conducted under the supervision of the TRAI Regional Office Delhi. The observations presented in drive test reports represent the performance of the TSPs on the area/ route under test on the day/ time of conducting the drive test.

https://www.trai.gov.in/sites/default/files/2026-06/PR_No.74of2026.pdf

Drive Tests of Mobile Network

3. Across Gorakhnath, Jhuniya. Ratnpur, Pipraich, Rampur Buzurg, Bhathat, Mangalpur, Delhi Public School, Gorakhpur, Govindpur, Kaalesar, Belghat, Madapar, Gorakhpur Airport, Taramandal, Ramjanki Nagar and Shahpur in Gorakhpur City & nearby areas.

The Telecom Regulatory Authority of India (TRAI) released findings of Independent Drive Test (IDT) conducted across Gorakhpur City & nearby areas and Lucknow to Gorakhpur Railway route under UPE LSA, during the month of May 2026, for information of general telecom consumers.

TRAI, through its appointed agency, conducted drive tests across City drive 342.1 KMs. Hotspot locations 11, Walk Test - 3.7 Kms and Railway - 296.3 Kms in Gorakhpur city and Lucknow to Gorakhpur Railway route during 4th May 2026 to 8th May 2026 in UPE LSA. These tests were conducted under the supervision of the TRAI Regional Office Bhopal. The observations presented in drive test reports represent the performance of the TSPs on the area/ route under test on the day/ time of conducting the drive test. Coverage Gaps (Poor signal samples / Total samples)

Airtel: 589 / 51,058 | BSNL: 13,582 / 48,601 | RJIL: 623 / 50,514 | VIL: 569 / 50,572

Dropped Calls Airtel: 1 | BSNL: 22 | RJIL: 2 | VIL: 4

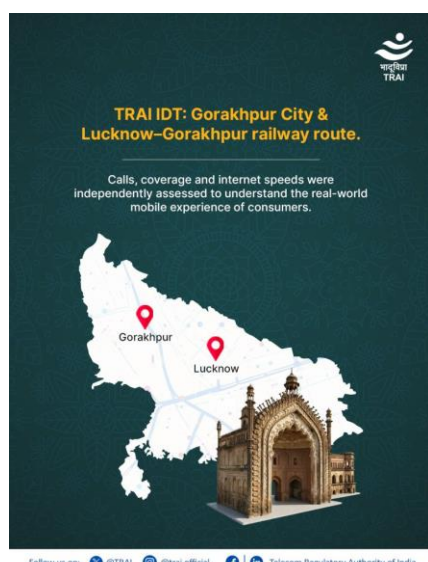
https://www.trai.gov.in/sites/default/files/2026-06/PR_No.75of2026.pdf

4. Across metro routes in Sector-51 Noida to Depot Station (Aqua Line), Dwarka Sector-21 to Noida Electronic City (Blue Line 1), Vaishali to Yamuna Bank (Blue Line 2), Kirti Nagar to Brigadier Hoshiyar Singh (Green Line), Dwarka to Dhansa Bus Stand (Grey Line), Botanical Garden to Krishna Park Extension (Magenta Line), Deepali Chowk to Majlis Park (Magenta Line Ext.), New Delhi to Yashobhoomi Dwarka Sector-25 (Orange Line), Mayur Vihar-1 to Maujpur Babarpur (Pink Line), Shiv Vihar to Mayur Vihar-1 (Pink Line Ext.), Sector 55-56 to Phase-3 (Rapid Metro), Shaheed Sthal to Rithala (Red Line), Raja Nahar Singh (Ballabhgarh) to Kashmere Gate (Violet Line), Samaypur Badli to Millennium City Centre (Yellow Line) & Delhi to Meerut (Namo Bharat RRTS) etc.

The Telecom Regulatory Authority of India (TRAI) released findings of Independent Drive Test (IDT) conducted across metro routes under Delhi Metro Rail Corporation, Noida Metro Rail Corporation and National Capital Region Transport Corporation under Delhi LSA, during the month of Apr 2026, for information of general telecom consumers.

TRAI, through its appointed agency, conducted drive tests across 490 Km of metro routes during 01 st to 04th Apr 2026 & 14th Apr 2026 in Delhi LSA. These tests were conducted under the supervision of the TRAI Regional Office Delhi. The observations presented in drive test reports represent the performance of the TSPs on the area/ route under test on the day/ time of conducting the drive test.

https://www.trai.gov.in/sites/default/files/2026-06/PR_No.74of2026.pdf



Drive Tests of Mobile Network

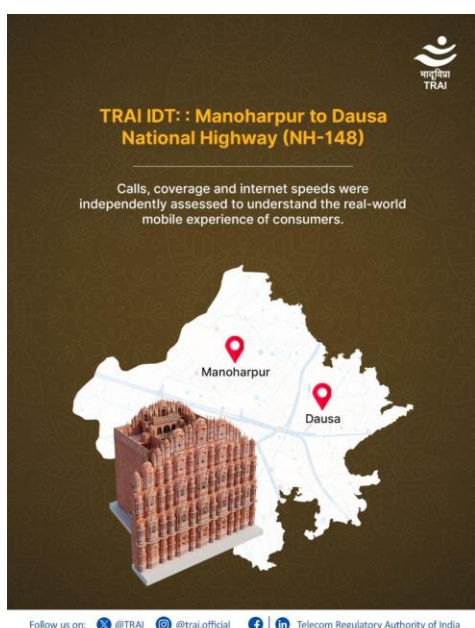
4. Across on Manoharpur to Dausa National Highway (in Rajasthan LSA)

The Telecom Regulatory Authority of India (TRAI) has released findings of Independent Drive Test (IDT) conducted on the Manoharpur to Dausa National Highway (NH-148) in Rajasthan LSA, during the month of May 2026, for information of general telecom consumers.

TRAI, through its appointed agency, conducted drive test on Manoharpur to Dausa National Highway (NH-148) in the Rajasthan LSA, on 2nd May 2026 covering 62.2 KMs. This test was conducted under the supervision of the TRAI Regional Office Jaipur. The observations presented in drive test reports represent the performance of the TSPs on the area/ route under test on the day/ time of conducting the drive test.

Coverage Gaps (Poor signal/ Total samples)
Airtel: 217 / 4,080 | BSNL: 2,213 / 3,338 | RJIL: 189 / 4,072 | VIL: 420 / 3,898
Dropped Calls Airtel: 0 | BSNL: 6 | RJIL: 1 | VIL: 2

https://www.trai.gov.in/sites/default/files/2026-06/PR_No.77of2026.pdf



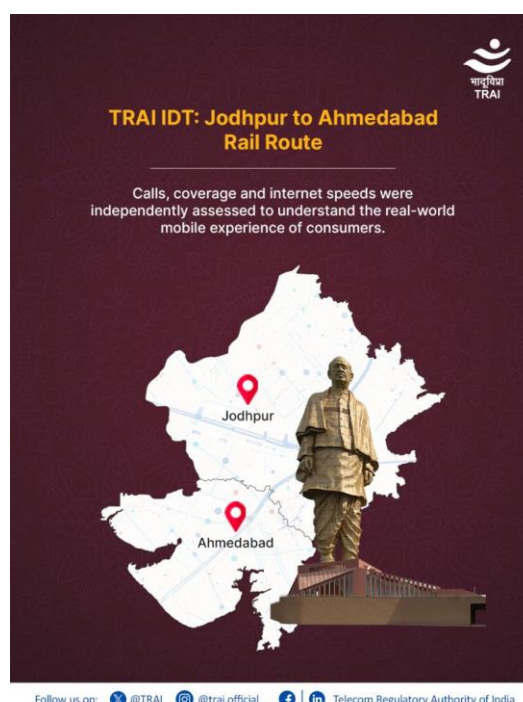
5. Across Jodhpur to Ahmedabad Rail Route (Rajasthan & Gujarat LSA)

The Telecom Regulatory Authority of India (TRAI) released the findings of the Independent Drive Test (IDT) conducted on the Jodhpur to Ahmedabad Rail Route (Rajasthan & Gujarat LSA), during the month of May 2026, for information of general telecom consumers. The purpose of this drive test is to assess and verify real time quality of mobile network services (both voice & data) provided by Telecom Service Providers (TSPs).

TRAI, through its appointed agency, conducted drive tests from Jodhpur to Ahmedabad Rail Route on 4th May 2026, covering 456.9 KMs (Rajasthan & Gujarat LSA). These tests were conducted under the supervision of the TRAI Regional Office Jaipur. The observations presented in drive test reports represent the performance of the TSPs on the area/ route under test on the day/ time of conducting the drive test.

Coverage Gaps (Poor signal/ Total samples)
Airtel: 1,843 / 26,319 | BSNL: 7,368 / 23,625 | RJIL: 685 / 26,136 | VIL: 5,150 / 25,817
Dropped Calls
Airtel: 0 | BSNL: 15 | RJIL: 0 | VIL: 4

https://www.trai.gov.in/sites/default/files/2026-06/PR_No79of2026.pdf



Consumer Outreach Programs

Consumer Outreach Programs

Between April and June 2026, TRAI conducted 09 Consumer Outreach Programmes (COPs) across multiple states and union territories through its regional offices. These programmes covered diverse locations, including cities, districts, institutions, and remote areas.

The theme for the quarter April to June for the CoP focuses on Consumer Protection and Choice in Telecom and Broadcasting.

Topics covered

Telecom

- What are UC and spam calls ?
- TRAI initiatives to curb Spamming -TCCCPR 2023, direction.
- UCC preference and consents
- TSPs App, Websites
- 1909 Call
- Digital Consent Acquisition.
- SPAM Reporting
- DND App, Service provider App
- (e) 1600 Awareness
 - (f)Sender Awareness
 - (g) Calling Name Presentation (CNAP)

Broadcasting

- (h) Consumer protection rights for TV Services
- (i) What is EPG, free channels, pay channels, platform channels
- (ii) Right to Choose Channels & Packs

Common

- TRAI APPs and Portals (DND, My Speed & My Call, Channel selector)
- Voice & SMS vouchers
- PM Wani

Sr. No	TRAI RO	City	Date	Participants
1	Bhopal	Almora, Uttrakhand	28/4/2026	200
2	Delhi	Chamba, HP	15/5/2026	80
3	Bengaluru	Idukki, Kerala	19/5/2026	272
4	Bhopal	Gorakhpur, UP	20/5/2026	205
5	Kolkata	Serchhip, Mizoram	22/5/2026	111
6	Jaipur	Panchkula, Haryana	03/6/2026	150
7	Bengaluru	Sambhaji Nagar, MH	10/6/2026	75
8	Bhopal	Bilaspur, Chhattisgarh	15/6/2026	150
9	Hyderabad	Husnabad, Telangana	25/6/2026	180

Consumer Outreach Programs



TRAI Regional Office, Bhopal conducted COP at Almora (Uttarakhand) on 28th April, 2026



TRAI Regional Office, Delhi conducted COP at Dalhousie (HP) on 14th May 2026.



TRAI Regional Office, Bengaluru conducted COP at Kattappana, Idukki, Kerala on 19th May 2026

Consumer Outreach Programs



TRAI Regional Office, Bhopal conducted COP at Gorakhpur (Uttar Pradesh) on 20th May 2026.



TRAI Regional Office, Kolkata conducted COP at Serchhip (Mizoram) on 22nd May 2026.



TRAI Regional Office, Jaipur conducted COP at Panchkula (Haryana) on 3rd June 2026.



TRAI Regional Office, Bengaluru conducted COP at Ch. Sambhajinagar (Maharashtra) on 10th June 2026

Consumer Outreach Programs



TRAI Regional Office, Bhopal conducted COP at Bilaspur (Chhattisgarh) on 15th June 2026.



TRAI Regional Office, Hyderabad conducted COP at Husnabad (Telangana) on 25th June 2026.



TRAI Regional Office, Kolkata conducted COP at Samastipur (Bihar) on 30th June 2026.



TRAI Regional Office, Hyderabad conducted COP at Kurukshetra (Haryana) on 30th June 2026.

Telecom Subscriber

Telecom Subscribers

Highlights of Telecom Subscription Data at the end of May 2026.

Particulars	Wireless*	Wireline	Total (Wireless+Wireline)
Total Telephone Subscribers (Million)	1294.46	48.64	1343.10
Net Addition in May 2026 (Million)	5.50	0.06	5.56
Monthly Growth Rate	0.43%	0.12%	0.42%
Urban Telephone Subscribers (in Million)	744.36	43.35	787.71
Net Addition in May 2026 (Million)	4.58	0.01	4.59
Monthly Growth Rate	0.62%	0.01%	0.59%
Rural Telephone Subscribers (Million)	550.11	5.28	555.39
Net Addition in May 2026 (Million)	0.92	0.05	0.98
Monthly Growth Rate	0.17%	1.03%	0.18%
Overall Tele-density (%) with M2M cellular mobile connections	90.61%	3.40%	94.02 %
Share of Urban Subscribers (%)	57.50%	89.13%	58.65%
Share of Rural Subscribers (%)	42.50%	10.87%	41.35%
No. of Broadband Subscribers (in Million)	1032.75	47.40	1080.15

- In the month of May 2026, 14.46 million subscribers submitted their requests for Mobile Number Portability (MNP).
- The number of active wireless (mobile) subscribers (on the date of peak VLR#) in May 2026 was 1195.74 million.



Broadband Subscribers

In May 2026, the total number of broadband subscribers increased from 1073.44 million at the end of April 2026 to 1080.15 million at the end of May 2026 with a monthly growth rate of 0.63% according to data received from 1544 operators.

Segment-wise Broadband Subscribers and Monthly Growth Rate in the month of May 2026

Segment	Subscription Type	April 2026 Broadband Subscribers (in million) 2026	May 2026 Broadband Subscribers in million) 2026	Percentage Change
Wired Subscribers	Fixed (Wired) Access (DSL, FTTx, Ethernet/LAN, Cable Modem, ILL)	46.84	47.40	1.18%
Wireless Subscribers	Fixed Wireless Access (5G FWA, Wi-Fi, Wi-Max, Radio/UBR, Satellite)	17.54	17.97	2.46%
	Mobile Wireless Access (Handset/Dongle based 3G,4G,5G)	1009.06	1014.79	0.57%
Total Broadband Subscribers		1073.44	1080.15	0.63%

https://www.trai.gov.in/sites/default/files/2026-06/PR_No78of2026.pdf



Judicial Pronouncements / Legal Updates

Pronouncements/ Updates

Know Your Law Series: Functions of the Telecom Regulatory Authority of India (TRAI)

The Telecom Regulatory Authority of India (TRAI) was established under the Telecom Regulatory Authority of India Act, 1997, to regulate the telecommunications sector and safeguard the interests of both service providers and consumers. Later, in 2004 the central government expanded its jurisdiction to include Broadcasting and Cable services also as the Telecom Services. Over the years, TRAI has played a pivotal role in fostering a competitive, transparent, and consumer centric telecom ecosystem in India. Section 11 of the Act entitled as “Functions of Authority” deliberates on the various functions of the Authority which can be divided in two parts as – recommendatory and regulatory functions of the Authority.

Under Section 11(1)(a) TRAI makes recommendations either *suo motu* or on a request to the Central Government on matters relating to telecommunication services, including licensing conditions, introduction of new service providers, and measures to facilitate competition and technological advancement. TRAI also advises on efficient management of spectrum and other key policy issues affecting the sector. 5th Proviso to Section 11(1) provides that in cases where the central government comes to a prima facie conclusion that recommendation of the Authority cannot be accepted or needs modification, it shall refer the recommendation back to TRAI for its reconsideration.

Section 11(i) (b) provides for regulatory functions of TRAI under which it issues regulations, orders, and directions to service providers. These functions include ensuring compliance with the terms and conditions of licences granted to service providers; determining the terms and conditions of interconnectivity between service providers, arrangements for revenue sharing among service providers, prescribes standards of quality of service and monitors compliance through periodic assessments and surveys to safeguard consumer interests, and specifies timelines for provisioning local and long-distance telecommunication circuits between service providers. In addition, the Authority maintains a register of interconnect agreements and other prescribed matters, makes such records available for public inspection subject to applicable regulations and fees, and ensures the effective implementation of universal service obligations. Through these functions, TRAI promotes fair competition, seamless connectivity, consumer protection, and the overall development of the telecommunications sector.

Under Section 11(2) of the Act, TRAI regulates tariffs for telecommunication services, ensuring that pricing remains fair, transparent, and affordable while promoting healthy market competition.

Section 11(4) provides that the Authority shall ensure transparency while discharging its functions. Through extensive stakeholder consultations and public engagement, TRAI ensures that regulatory decisions are informed, inclusive, and transparent.

As India advances towards a digitally empowered society, TRAI continues to play a crucial role in balancing the interests of consumers, service providers, and the Government, thereby promoting innovation, competition, and sustainable growth in the communications sector.



Pronouncements/ Updates

Judicial Pronouncement: Delhi High Court upholds TRAI's 12-Minute Advertisement Cap After Litigation Spanning Over a Decade

Putting an end to a decade-long legal dispute, the Delhi High Court, by its judgment dated 29 May 2026, upheld the validity of the Standards of Quality of Service (Duration of Advertisements in Television Channels) (Amendment) Regulations, 2013, framed by the Telecom Regulatory Authority of India. The batch of 17 writ petitions, filed between 2013 and 2021, had challenged TRAI's regulatory power to prescribe a ceiling of 12 minutes of advertisements in a clock hour on television channels, contending, *inter alia*, that the regulations were beyond TRAI's statutory jurisdiction and violated the broadcasters' fundamental rights under Articles 14, 19(1)(a) and 19(1)(g) of the Constitution.

Rejecting the challenge, the Court categorically reaffirmed TRAI's statutory authority to regulate broadcasting services under the TRAI Act, 1997. The court held that prescription of advertisement duration forms part of the mandate of TRAI to ensure quality of service and safeguard consumer interests under Sections 11 and 36 of the Act. The Court observed that the regulations do not restrict what may be advertised or shown, but restricts only the permissible quantum of advertising time in each clock hour, and are therefore aimed at governing the commercial aspects of broadcasting in order to balance the interests of broadcasters, distributors and viewers.

While examining the constitutional challenge, the Court distinguished between the freedom of speech and expression and the commercial conduct of broadcasting. The Court concluded that the impugned regulations chiefly regulate the business of broadcasting and, consequently, their validity must be examined under Article 19(1)(g) and not as a direct restraint on the rights guaranteed by Article 19(1)(a). It further noted that Article 19(1)(g) does not guarantee a right to unlimited monetisation of what is, at its core, a scarce public resource. The Court also held, separately, that the regulations bear a real nexus with the directive principles under Article 39(b) and (c), being aimed at ensuring equitable use of broadcast spectrum and preventing its excessive commercial exploitation, and are on that basis independently protected from challenge under Article 14 and 19 by virtue of Article 31C of the Constitution.

The Court further held that the advertisement cap constitutes a reasonable regulatory measure in public interest, aimed at improving viewers' experience, ensuring transparency and maintaining an orderly broadcasting ecosystem. It held that the regulations apply uniformly to all broadcasters, are founded on a rational classification between programme content and advertising time, and do not suffer from arbitrariness so as to violate Article 14. The Court also noted that the regulatory process preceding the 2012 Regulations, including the issuance of a consultation paper, stakeholder responses and open-house discussions, satisfied the requirements of transparency and application of mind expected of a regulator.

The High Court accordingly dismissed the writ petitions and upheld the constitutional validity of the impugned Rule and Regulations. The court held that the impugned Rule and Regulations do not fail to meet the constitutional requirements under Articles 14 and 19.

The judgment marks the culmination of a long-pending challenge to one of TRAI's significant consumer-centric regulatory measures and reinforces the Authority's power to frame regulations governing the commercial aspects of broadcasting in furtherance of consumer welfare, quality of service and orderly sectoral development.

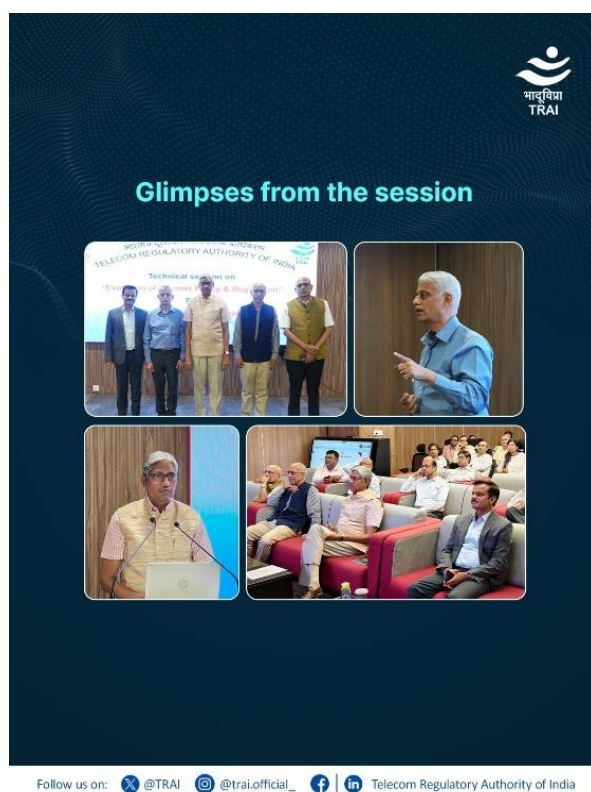


Workshops

Workshops

Lecture on "Evolution of Internet Policy & Regulations" delivered by Shri Deepak Maheshwari, ICT Policy Pioneer, Researcher, and Archivist on 9th June 2026.

TRAI hosted a technical workshop on “Evolution of Internet Policy and Regulation,” focusing on the journey of internet governance, policy frameworks, data protection, AI-led developments and the future of digital regulation.



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Miscellaneous

TRAI issues an amended 'Rating Manual 2026' for assessment of Digital Connectivity' under amended 'Rating of Properties for Digital Connectivity Regulations, 2024'

9th June 2026- The Telecom Regulatory Authority of India (TRAI) released the amended 'Rating Manual 2026' for assessment of Digital Connectivity under amended 'Rating of Properties for Digital Connectivity Regulations, 2024'. TRAI notified the 'Rating of Properties for Digital Connectivity Regulations 2024' on 25th October 2024. This regulation aims to address the challenges faced by consumers in availing good digital connectivity inside buildings through a collaborative and self-sustainable approach. Subsequently, TRAI released the 'Rating Manual' on 13th August 2025 for Assessment of Digital Connectivity, as a guideline. The rating manual served as a structured framework designed to ensure a fair, transparent, and standardized approach to assessing digital connectivity under the provisions of the regulation. This document provided a comprehensive guide for all stakeholders involved in implementation and assessment of digital connectivity in properties and areas, including Digital Connectivity Rating Agency (DCRA), Property Manager (PM) and Service Providers. During awareness sessions and workshops conducted for better understanding of the 'Regulation' and the methodology specified in the 'Rating Manual' for assessment of Digital Connectivity, it was observed that few areas required review to provide additional clarity and refinement. Accordingly, TRAI released a Consultation Paper on 'Review of the Rating of Properties for Digital Connectivity regulations, 2024 (7 of 2024)' on 27th February 2026 proposing revision of few aspects of the present regulation. In response to the 'Consultation paper', TRAI received comments and feedback from the stakeholders. Based on the internal analysis and discussion on the comments of stakeholders, TRAI made amendments in the regulation and notified 'Rating of Properties for Digital Connectivity (Amendment) Regulations, 2026 (3 of 2026)' on 13th May 2026. Subsequently, to incorporate the amended provisions of regulations, in previous Rating Manual, TRAI released amended 'Rating Manual 2026'.

Press Release on "Indian Telecom Services Performance Indicator Report" for the Quarter January - March 2026

22nd June 2026 TRAI released the "Indian Telecom Services Performance Indicator Report" for the Quarter ending 31st March 2026. This Report provides a broad perspective of the Telecom Services in India and presents the key parameters and growth trends of the Telecom Services as well as Cable TV, DTH & Radio Broadcasting services in India for the period covering 1st January 2026 to 31st March 2026 compiled mainly on the basis of information furnished by the Service Providers.

https://www.trai.gov.in/sites/default/files/2026-06/PR_No.76of2026.pdf

HR CORNER

Vacancy Circulars

HR activities during the Quarter April to June 2026

Vacancy Circulars

Five vacancy circulars for filling the positions of Secretary, TRAI HQ, Advisor in TRAI (RO) Bengaluru, Joint Advisor in TRAI (RO) Bhopal, Joint Advisor in TRAI (RO) Kolkata, and Joint Advisor in TRAI HQ were issued. One vacancy circular for filling the post of Consultant (Private Secretary) – Retired Government Servant in TRAI Regional Offices at Bhopal, Bengaluru, Kolkata, and Hyderabad was issued.

Transfer

The transfer of two officers/officials (one SO and one PA) was executed.

Superannuation

One Deputy Advisor-level officer and one Sr. PPS-level officer retired from the services of TRAI on attaining the age of superannuation during the period.

Appointment on Deputation on Contract basis at TRAI Head Quarter

One Joint Advisor joined Headquarters on deputation during the period

Engagement of Consultants on Contract basis at TRAI Head Quarter

Five Senior Associate Consultants, fourteen Associate Consultants, and one Consultant (Retired Government Servant) were engaged in various divisions of TRAI HQ during the period.

Appointment on Deputation on Contract basis at TRAI Regional Offices

Three Senior Research Officers joined TRAI Regional Offices at Jaipur, Kolkata, and Bhopal on deputation during the period.



Full details of the Directions/Orders/Consultation Paper/Report, Subscription Data, etc. mentioned in this newsletter are available on



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